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**12.00 hrs.**

## PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/ministers.

रेल मंत्री (श्री लालू प्रसाद) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(Placed in Library. See No. LT 1003-09/04)

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): Sir, I beg to lay on the Table -

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2004-2005.

(Placed in Library. See No. LT 1009A/04)

(2) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Bharat Brakes and Valves Limited (BBVL) and the Weighbird India Limited (WIL), for the year 2002-2003 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library. See No. LT 1010/04)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(a) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2003-2004.

(ii) Annual Report of the Scooters India Limited, for the year 2003-2004, Lucknow, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 1011/04)

(b) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2003-2004.

i. Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 1012/04)

(c) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2003-2004.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 1013/04)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, I beg to lay on the Table -

(1) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner for Railway Safety, Lucknow, for the year 2002-2003, under section 10 of the Railways Act, 1989.

(Placed in Library. See No. LT 1014/04)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 2004-2005.

(Placed in Library. See No. LT 1015/04)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 73 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:-

(i) S.O. 1183 (E) published in Gazette of India dated the 26<sup>th</sup> October, 2004 exempting the posts of Sub-Inspector and Constables in the Railway Protection Force and Railway Protection Special Force under the Ministry of Railways.

(ii) S.O. 1184 (E) published in Gazette of India dated the 26<sup>th</sup> October, 2004 exempting the posts of Sub-Inspector and Constables in the Railway Protection Force and Railway Protection Special Force from the provisions of section 33 of the said Act.

(iii) S.O. 946 (E) published in Gazette of India dated the 23<sup>rd</sup> August, 2004 exempting all categories of posts of "combatant personnel" only of the Special Service Bureau (SSB) under the Ministry of Home Affairs from the provisions of section 33 of the said Act.

(iv) S.O. 947 (E) published in Gazette of India dated the 23<sup>rd</sup> August, 2004 exempting all categories of posts of "combatant personnel" only of the Special Service Bureau (SSB) under the Ministry of Home Affairs from the provisions of section 47 of the said Act.

(Placed in Library. See No. LT 1016/04)

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